

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 158/MP/2020**

Subject : Petition under Section 79 (1) (f) and Section 94 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Section 151 of Code of Civil Procedure seeking clarification of Order dated 5.2.2019 passed by this Commission in Petition No. 178/MP/2019 and Petition No. 189/MP/2018.

Petitioner : ACME Jodhpur Solar Power Private Limited (AJSPPL)

Respondents : Solar Energy Corporation of India Limited and Another

Date of Hearing : 12.3.2020

Coram : Shri P. K. Pujari, Chairperson  
Shri I.S. Jha, Member

Parties present : Shri Sijit Ghosh , Advocate, ACME  
Shri Mannat Waraich, Advocate, ACME  
Shri Siva Ghosh, Advocate, ACME  
Shri M.G Ramachandran, Senior Advocate, SECI  
Ms. Poorva Saigal, Advocate, SECI  
Shri Shubham Arya, Advocate , SECI  
Shri Tanya Sareen, Advocate, SECI

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking clarification of order dated 5.2.2019 in Petition Nos. 178/MP/2019 and 189/MP/2018 that (i) the Petitioner is entitled to compensation on the basis of actual costs incurred and not on the basis of the chart of weightage of the components of capital cost, and (ii) the Petitioner is eligible for compensation on account of introduction of GST laws for costs incurred beyond the date of commissioning.

2. Learned senior counsel for the Respondent, SECI submitted that the issues raised in the Petition have already been settled. He further submitted that Rajasthan Discoms should be impleaded as parties to the Petition.

3. After hearing the learned counsel for the Petitioner and learned senior counsel for the Respondent, the Commission admitted the Petition and directed to issue notice to the Respondent. The Commission directed the Petitioner to implead Rajasthan Discoms as parties to the Petition and to file revised memo of parties by 18.3.2020.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents including Rajasthan Discoms immediately if not served already. The Respondents were directed to file their replies, by 27.3.2020, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 7.4.2020. The Commission



directed that due date of filing the replies and rejoinder should be strictly complied with.

5. The Petition shall be listed for hearing in the month of April, 2020 for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

